

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1056  
ANSWERED ON:11.12.2013  
PASSPORTS ISSUED TO CRIMINALS  
Ram Shri Purnmasi

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether instances of passports being issued to persons/people's representatives with criminal background have come to the notice of the Government;
- (b) if so, the details thereof along with the procedure of police verification followed in such cases;
- (c) whether passports have been issued to certain declared absconders in the country from the States of Bihar, Jharkhand and Uttar Pradesh during the last three years;
- (d) if so, the details thereof; and
- (e) the names of the passport offices which issued such passports and the details of the action taken in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

(a) & (b) No such instances have been reported to the Government where persons with criminal background obtained Passports. Generally, issuance of Passports is preceded by police verification of the Passport applicant. In case of first time application for ordinary passport, the nationality, identity, residency and criminality are verified by the concerned police authority. Passport is issued to the applicant by the Passport Issuing Authority only after receipt of clear Police Verification Report. However, after the issuance of passport, if any such notice is received, requisite action for impounding/revocation of passport is taken as per the provisions of the Passports Act, 1967.

(c) to (e) No such instances have been reported to the Government during the last three years.